197 Papers Laid

V. Accounts (1995-96) of the Medical Council of India, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): Madam, I on behalf of Shri Saleem Iqbal Shcrvani I lay on the Table a copy each (in English and Hindi) of the following papers:—

I. (a) Annual Report and Accounts of the Gujarat Cancer and Research Institute (M.P. Shah Cancer Hospital), Ahmedabad, for the year 1995-96, to gether with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. LT-1961/97]

II. (a) Annual Report and Accounts of the Regional Cancer Centre, Thiruvananthapuram, for the year 1994-95, together with the Auditors' Report on the Ac counts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. LT-1962/97]

III. (a) Annual Report of the Kidwai Memorial Institute of Oncology, Banga lore, for the year 1995-96.

(b) Annual Accounts of the Kidwai Memorial Institute of Oncology,Banga-lore, for the year 1995-96, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. LT-1960/97]

IV. (a) Annual. Report and Accounts of the Central Council for Research in Unani Medicine, New Delhi, for the year 1995-96, together with the Auditors' Re port on the Accounts.

(b) Review by the Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-1963/97]

V. (a) Annual Accounts of the Medical Council of India, New Delhi, for the year 1995-96, and the Audit Report thereon.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-1964/97]

I. Notifications of the Ministry of Commerce

- II. Report and Accounts (1995-96) of the Tea Board Calcutta and related papers
- III. General Fund Accounts (1995-96) and Pool Fund Accounts (1994-95) of the Coffee Board, Bangalore and related papers

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI YERRAN NAIDU K.): Madam, On be-half of Shri Bolla Bulli Ramaiah I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Commerce, Notification S.O. No. 359(E), dated, the 1st May 1997, relating to suspension of certain restrictions as imposed under Section 30 of the Tobacco Board Act, 1975 in the States of Karnataka and Andhra Pradesh, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.

[Placed in Library. See No. LT-1951/97]

(ii) A copy (in English and Hindi) of the Ministry of Commerce, Notification No. S.O. No. 250 (E), dated the 27th March, 1997, relating to increase in the

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the [RAJYA SABHA]

rates of cess on tea, under sub-section (3) of Section 49 of the Tea Act, 1953.

[Placed in Library. See No. LT-1947/97)]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, under sub-section (3) of Section 25 of the Rubber Act, 1947, alongwith a Statement giving reasons of delay:—

(1) G.S.R. No. 411, dated the 9th September, 1995, publishing the Rubber Board Employees (Conduct) Amendment) Rules, 1995.

(2) G.S.R. No. 490, dated the 9th November, 1996, publishing rules further to amend the Rubber Board Employees (Conduct) Rules, 1958.

[Placed in Library. See No. LT-1948/97]

II. A copy (in English and Hindi) of the following papers:—

(i) (a) Forty-second Annual Report of the Tea Board Calcutta for the year 1995-96.

(b) Annual Accounts of the Tea Board, Calcutta, for the year 1995-96, and the Audit Report thereon.

(c) Review by- Government on the working of the above Board.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. LT-1949/97]

III. (i) (a) General Fund Accounts of the Coffee Board, Bangalore for the year 1995-96 and the Audit Report thereon.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-2108/97]

(ii) (a) Pool Fund Accounts of the Coffee Board, Bangalore, for the year 1994-95 and the Audit Report thereon.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-2109/97]

REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

PROF. NAUNIHAL SINGH (Uttar Pradesh): Madam, I lay on the Table, a copy (in English and Hindi) of the First Report of the Joint Committee on Offices of Profit.

RE: DEMAND TO CLARIFY THE FATE OF RESERVATION FOR WOMEN BILL

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, I wanted to seek a clarification. Madam, the hon. Law Minister is here, the hon. Parliamentary Affairs Minister is here and the hon. Jaipal Reddyji is here. Can they please tell us what happened to the Women's Bill? Madam, only three days are left for this *Session...(Interruptions)...* The hon. Law Minister and the hon. Parliamentary Affairs Minister are not listening.

THE DEPUTY CHAIRMAN: Mr. Jena... (Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: Madam, maybe, deliberately they are not listening...(*Interruptions*)...

THE DEPUTY CHAIRMAN: The Members are trying to attract your attention.

SHRIMATI JAYANTHI NATARA-JAN: Madam, we want to know what happened to the Women's Bill? There are only -three more days for this Session. Madam, they were supposed to have an all-party meeting. Even that has gone out of the agenda... (*Interruptions*)... We want to know what happened to the Women's Bill. Is the Government going to bring the Women's Bill or not...(*interruptions*)... I have one more suggestion. Let them bring the Bill and if Members want to vote against it, let them vote against it... (*interruptions*)...

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): Yes. Let them vote against it. We are ready to face the consequences...(*Interruptions*)...